

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Dated the Friday 7<sup>th</sup> day of December Two Thousand And Eighteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)  
THE HON'BLE MR. P. MADHAVAN, MEMBER (J)

O.A. 310/1604/2018

N. Naresh Kumar,  
No.6/29, 7<sup>th</sup> Main Road,  
Kaviyarasu Kannadasan Nagar,  
Chennai- 600 118.

....Applicant

(By Advocate: M/s. Ratio Legis)

Versus

Union of India Rep. by  
The General Manager,  
Southern Railway,  
Park Town, Chennai.

...Respondents

(By Advocate:Mr. P. Srinivasan)

**ORAL ORDER**

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Applicant has filed this OA seeking the following relief:-

" to call for the records related to the pension payment order dated 28.02.2018 and the representation dated 24.03.2018 and further to direct the respondents to do the necessary to consider the applicant for compassionate ground appointment in terms of the mandatory provisions."

2. When the matter is taken up, learned counsel for the applicant submits that the Annexure A5 representation dated 22.03.2018 of the applicant is pending with the authorities and, therefore, the applicant would be satisfied if the authorities are directed to consider the pending representation and pass appropriate orders within a time limit to be set by the Tribunal.

3. Mr. P. Srinivasan, Learned Standing Counsel, who takes notice for the respondents has no objection to the prayer.

4. As the representation of the applicant is pending with the authorities, it would be premature for the Tribunal to go into the substantive merits of the case. Accordingly, the OA is disposed of at the admission stage without touching on the merits of the case with a direction to the respondents to consider the pending representation of the applicant dated 22.3.2018 in accordance with law and pass a reasoned order within a period of three months from the date of receipt of copy of this order. No costs.

(P. MADHAVAN)  
MEMBER (J)

(R. RAMANUJAM)  
MEMBER (A)

07.12.2018

Asvs.